

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

&

HON'BLE SHRI JUSTICE HIRDESH

ON THE 10<sup>th</sup> OF JULY, 2024

CRIMINAL APPEAL No. 252 of 2015

SUNDARLAL

*Versus*

THE STATE OF MADHYA PRADESH

.....  
Appearance:

(NONE FOR THE APPELLANT)

(SHRI MUKESH SHARMA, LEARNED PUBLIC PROSECUTOR FOR THE  
STATE)

.....  
ORDER

*Per: Vijay Kumar Shukla, Judge*

Letter dated 27.05.2024 written by Superintendent of Central Jail, Ujjain addressed to the Registry forwarding application submitted by the appellant Sundarlal seeking permission to withdraw the present appeal.

2. The application bears thumb impression of the convict and also supported by an affidavit.

3. Considering the aforesaid, the appeal is **dismissed** as withdrawn.

4. Copy of this judgment be sent to the concerned trial Court and also to Superintendent, Central Jail, Ujjain.

(VIJAY KUMAR SHUKLA)  
JUDGE

(HIRDESH)  
JUDGE